

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/MP/2013

- Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement dated 10.9.2008 executed between Jharkhand Integrated power Limited and Jharkhand State Electricity Board and 17 others for compensation due to Change in Law during the construction period.
- Date of hearing : 9.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Jharkhand Integrated Power Limited
- Respondents : Jharkhand State Electricity Board and others
- Parties present : Shri J.J Bhatt, Senior Advocate, JIPL
Shri Hasan Murtaza, Advocate, JIPL
Ms. Swagatika Sahoo, Advocate, HPPC, Rajasthan and GUVNL
Ms Anushree Badhan, Advocate, HPPC, Rajasthan and GUVNL
Ms Poorva Saigal, Advocate, HPPC, Rajasthan and GUVNL
Shri Dipender Singh Chauhan, Advocate, BRPL and BYPL
Shri Alok Shankar, Advocate, NDPL
Shri Himanshu Shekhar, Advocate, JSEB
Shri G. Umamathy, Advocate, MPPMCL
Ms. R. Mekhala, Advocate, MPPMCL

Record of Proceedings

Learned senior counsel for the petitioner submitted that in response to the Commission`s direction dated 8.7.2014, no reply has been received from the respondents.

2. Learned counsels for the distribution companies of Rajasthan, Gujarat, Haryana and Jharkhand requested for two weeks time to file replies to the petition.

3. Learned counsel for MPPMCL submitted that MPPMCL has filed an interim reply which will be relied upon at the time of final hearing. He further submitted compensation has to be strictly in accordance with Article 13.2 of the PPA.

4. After hearing the learned senior counsel for the petitioner and learned counsels for the respondents, the Commission directed the respondents to file their replies by 26.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 10.10.2014.

5. The Commission directed that the due date for filing replies and rejoinders should be strictly complied with.

6. The petition shall be listed for hearing on 21.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**